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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3270/2020

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

GNCT OF DELHI AND ORS

..... Respondent

Through: Mr. Anuj Aggarwal, ASC and  
Mr.Sanayam Suri, Advocate for  
respondent No.1/ GNCTD.

Mr. Akhil Mittal, Standing Counsel,  
North MCD. with Mr. Hardik  
Aggarwal, Mr. Vivek Singhal, and  
Ms. Unnati Chauhan, Advocates for  
respondent Nos. 3, 5 & 7.

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**

**07.04.2022**

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This Court had suo moto initiated the present Public Interest Litigation at the height of the Covid-19 pandemic on 28.05.2020 taking cognizance of news reports, which showed that a large number of dead bodies of Covid victims were lying in hospitals, mortuaries and cremation grounds and cremation was not being undertaken of the dead due to shortage of sufficient facilities. In the background of large number of deaths suffered due to the pandemic, certain orders have been passed in the proceedings

from time to time. Status reports were filed and it appears that certain steps have also been taken.

The situation has undertaken a sea change with the passage of time and the present petition has, therefore, lost its relevancy in today's context. We, accordingly, close these proceedings at this stage.

**VIPIN SANGHI, ACJ**

**NAVIN CHAWLA, J**

**APRIL 07, 2022**

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